

“FORM 1

[THE DESIGNS ACT, 2000]

APPLICATION FOR REGISTRATION OF DESIGNS (See sections 5 and 44)

(For Fee see First Schedule)	
^A Insert number of class ^B Insert (in full) address and nationality	You are requested to register the accompanying in Class No. ^A in the name of ^B who claim(s) to be the proprietor(s) thereof.
^{B1} Category of applicant [Please tick (✓) for the appropriate category]	Natural Person () Start-up () Small Entity () Others () ^{B1}
^C State whether drawings, photographs, tracings or specimens.	Four exactly similar ^Cof the design accompany this request.
^D Insert name of article or articles to which the design is to be applied or state trade description of each of the articles contained in the set	The design is to be applied to ^D

^E Strike out these words if previous registration has been effected.	^E The design has been previously registered in class(es)..... under No..... Details of first application in a convention country or group of countries or inter-governmental organisation. i. Name of the country/inter-governmental organization.... ii. Date of filing..... iii. Application number..... iv. Name of the applicant
^F Unless an address for service in India is given, the request may not be considered.	^F Address for service in India is..... Email ID: Mobile No:
	Declaration: The applicant claims to be the proprietor(s) of the design and that
^G To be signed by the applicant or by authorized agent.	to the best of his knowledge and belief the design is new or original. Dated this Day of20..... (Signed) ^G

TO THE CONTROLLER OF
DESIGNS, THE PATENT
OFFICE,

* Strike out the words if no previous registration or priority claim has been effected”.